Written Answers to

**Statement-I**Status of medical, nursing and para-medical staff

(As per RHS Bulletin)

| Post                  | Required | Sanctioned | In Position | Vacant |
|-----------------------|----------|------------|-------------|--------|
| Medical Officer       | 1014     | NA         | 1739        | NA     |
| ANM                   | 5635     | 5962       | 9220        | *      |
| Specialists           | 604      | NA         | 121         | NA     |
| Laboratory Technician | n 1165   | 860        | 1225        | *      |
| Pharmacist            | 1165     | 1284       | 1347        | *      |
| Radiographer          | 151      | 145        | 65          | 80     |

<sup>\*</sup> Surplus

Statement-II

Additional medical and paramedical manpower supported

(on contractual basis) under NHM

| Name of Post                            | Numbers supported |
|---|-------------------|
| Allopathic Doctor including Specialists | 1180              |
| Ayush Medical Officers                  | 605               |
| Dental Surgeon                          | 199               |
| ANM                                     | 5184              |
| Staff Nurse                             | 2806              |
| Laboratory Technician                   | 641               |
| Pharmacist                              | 653               |

## Measures to prevent exploitation of nurses

930. SHRI D. RAJA:

SHRI M.P. ACHUTHAN:

Will the Minister of HEALTH AND FAMILY WELFARE be pleased to state:

(a) whether it is a fact that the Supreme Court of India has asked Government to take measures to prevent exploitation of the nurses working in Government and private hospitals, who are not paid minimum wages prescribed under the law; and

(b) if so, the details thereof and the measures taken by Government thereon?

THE MINISTER OF HEALTH AND FAMILY WELFARE (SHRI JAGAT PRAKASH NADDA): (a) and (b)Yes. Health being a State subject, the matter regarding working conditions of Nursing staff comes under the purview of the State Government in which the hospitals are located. On the basis of PIL Writ Petition Civil No. 430/2011 in the Hon'ble Supreme Court, all the State Governments were issued instructions; *vide* letters dated 7th July, 2010 and 24th February, 2012 to take necessary measures for enacting a comprehensive Legislation for improvement of service conditions of nurses including those working in the private sector.

## Swine flu cases in Telangana

931. SHRI PALVAI GOVARDHAN REDDY : SHRI DEVENDER GOUD T.:

Will the Minister of HEALTH AND FAMILY WELFARE be pleased to state:

- (a) the reasons for the six-fold rise in the swine flu cases in the country;
- (b) the details of cases reported since January, 2015, State-wise;
- (c) whether it is a fact that Telangana is the worst affected State in the country; and
- (d) the remedial measures taken by Government to contain this and also supplement the efforts of the State Governments, particularly Telangana and Delhi?

THE MINISTER OF HEALTH AND FAMILY WELFARE (SHRI JAGAT PRAKASH NADDA): (a) Influenza A H1N1 virus that caused the Influenza Pandemic during 2009-10 continues to circulate in the community causing outbreaks in various parts of the country. While declaring the Influenza A H1N1 Pandemic to be over in August, 2010, WHO had conveyed that, the Pandemic virus would continue to circulate as seasonal influenza virus for some years to come.

- (b) The details of cases reported since January, 2015, State-wise are given in the Statement (*See* below).
  - (c) No.
- (d) Health is a State subject. However, the Central Government has been monitoring the Influenza A H1N1 outbreak situation and remains in regular touch with the affected State Governments. The States have been provided guidelines on screening, risk categorization of patients, clinical case management and ventilator management. Guidelines for vaccination of health care workers have been also issued., Central teams of Senior Public Health Specialists from Union Health and Family Welfare Ministry have